IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD. O.A.NO. 967 of 1995.

Between

Dated: 21.8.1995.

Smt. Azeemunnisa Begum

Applicant.

And

1. The Telecom District Engineer, Warangal.

- 2. The Assistant Director(Staff), Telecommunications, Nampally Station road, Hyderabad.
- 3. The Chief General Manager, Telecommunications, A.P.Crice, Nampally Station road, Hyderabad.

Respondents

Counsel for the Applicant

: Sri. N.Krishna Rao

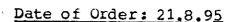
Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

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CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-



)( As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

Heard Mr.N.Krishna Rao, learned counsel for the applicant and Mr.N.k.Devraj, learned standing counsel for the respondents.

- 2. Admit.
- The applicant's husband, late Mohd Raj Mohammed died on 20.6.93 at Jangaon due to electric shock while performing official duties near the R&B Guest House, Jangaon. The employee was working as a temporary status Mazdoor under Respondent No.1. The applicant is L unfortunate widow who was mattied to the employee hardly one month before that tragic death of the employee. applicant submitted a formal application on 6.11.93 seeking compassionate appointment from memo dated 23.11.93 issued by the Telecom District Engineer, Warangal it appears that the department is in the process of considering the case of the applicant for her compassionate appointment. also seen from the another memo dated 26.11.93 issued by the Assistant Director (Staff), the department took an observation that the applicantis # legal heir of the late employee.
- and after hearing the learned counsel for both the parties, the OA is disposed of with a direction to the respondents to consider the case of the applicant for appointment on compassionate grounds and pass appropriate orders thereon within a period of 2 months from the date of communication

of this order. In case the applicant's request could not be accepted reasons of the same shall be communicated to the applicant. The applicant will be at liberty to approach the Tribunal to file a fresh OA. No order as to costs.

(A.B.GORTHI)
Member (Admn.)

## Dated: 21st August, 1995 (Dictated in Open Court )

Deputy Registrer(Judl.)

## Copy to:-

- 1. The Telecom District Engineer, Warangal.
- 2. The Assistant Director(Staff), Telecommunications, Nampally Station road, Hyderabad.
- 3. The Chief General Manager, Telecommunications, A.P.Circle, Nampally Station road, Hyd.
- 4. One copy to Sri. N.Krishna Rao, advocate, CAT, Hyd.
- 5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
- 6. One copy to Library, CAT, Hyd.
- 7. One spare copy.

Rsm/-

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TYPED BY

CHECKED BY .

COMPARED BY

APPROVEL BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRA-TIVE MEMBER.

HON'BLE MR.

JUDISIAL MEMBER.

ORDER/JUDGEMENT !

DATED:

M.A./R.A./G.A.NO.

O.A.NO. 967/95

T\_A\_NO.\_\_\_

(W.P.NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED.

'ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DIŞMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

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